

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) No. 64 of 2020

IN THE MATTER OF:

Deepak Kishan Chhabria & Anr.

...Appellants

Versus

**Orbit Electricals Pvt. Ltd.
& Ors.**

...Respondents

Present

For Appellants : Mr. Ramji Srinivasan, Sr. Advocate with Mr. Amit Jajoo, Ms. Vatsala Pant, Ms. Eshna Kumar, Advocates

For Respondents : Mr. Shikhil Suri, Ms. Vidhi Kapoor, Ms. Wamika Chadha, Advocates for R-1
Mr. K. Datta, Sr. Advocate with Mr. Mahesh Agarwal, Mr. Ankur Saigal, Ms. Geetika Sharma, Advocates for R-2

ORDER

16.10.2023: In aforesaid appeal on 13.10.2023, Judgment was pronounced. In the evening, the Registry brought to the notice an e-mail dated 13.10.2023 issued at 05.35 PM addressed to Registrar NCLAT enclosing therewith an order dated 13.10.2023, passed by Hon'ble Supreme Court in Contempt Petition (C) No. 1195/2023 in C.A. No. 6108/2023. After the order was produced we perused the same and we noticed that Hon'ble Supreme Court in its order in paragraph 1 sub paragraph 6 had directed that Judgment in pending appeal shall be delivered by the NCLAT after it is duly apprised of the fact that the result of Annual General Meeting has been declared.

In view of the order of Hon'ble Supreme Court it is imperative for us to pass an order for Suspending the Judgment of this court dated 13.10.2023 till this Appellate Tribunal is duly apprised of the fact that the result of the Annual General Meeting has been declared or subject to order/direction passed by the Hon'ble Supreme Court.

[Justice Rakesh Kumar]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sr/md
Company Appeal (AT) No. 64 of 2020